

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

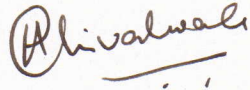



NAME OF THE PARTIES:

Mr. Vivek V. Makar

V/s.

M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies
Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Aashdin Chivalwala i/b HSA Advocates for Respondents no. 1 to 4 & 6 to 9 MURTAZA KACHWALA	Advocate Advocate	 
2.	Shruti Saldessai a/w N. Rizvi i/b Thakore Jauwala & Assoc for petitioner	Advocate	
3)	Walter Lewis i/b. Mulla & Mulla & CBC Respondent nos	Advocate	

Order

CP. No. 70/397-398, 237b, 58,59/CLB/MB/MAH/2016

Respondent side has not filed reply, hence the Respondent side is
peremptorily directed to file reply in the Main Petition within two weeks hereafter,

failing which, the right to file reply will be waived. As to rejoinder, the Petitioner is at liberty to file the same within two weeks thereafter.

List this matter for hearing somewhere in the month of December i.e. 01.12.2016.

sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)